

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. D-45-GT-2013

Date: 3.7.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: Petition No. D-45-GT-2013: Approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1240 MW) from 01.04.2009 to 31.03.2014, after the truing up exercise.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **18.7.2013**:

1. Form-9A/9B showing separate details (break up) of duly IDC, FC, FERV & Hedging cost, if any, shall be submitted.
2. Audited Financial Statements for the financial years 2009-10, 2010-11 & 2011-12.
3. Soft copy of the petition (in excel).
4. The "Statement of Additional Capitalization after COD" in form 9 shows that there is a de-capitalization of ₹173 lakh during 2012-13. In respect of assets de-capitalized during the year, following additional details shall be submitted:
 - a) Nature of de-capitalization (whether reversal/actual de-cap);
 - b) Name of the asset (s);
 - c) Original value of asset capitalized;
 - d) Year of put to use; and
 - e) Depreciation recovered till date.
5. Following (year wise) details in respect of interest on loan for the period 2009-11:
 - a) Total interest for the period;
 - b) Total interest capitalized to gross block during the period;
 - c) Total interest transferred to CWIP during the period; and
 - d) Total interest charged to revenue during the period.
6. Stage wise reconciliation of liabilities existing as on 01.04.2009, 01.04.2010 & 01.04.2011 with books of accounts and as furnished in respective form-9A/9B.
7. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)